

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBUDHEN-DRA MISRA): Sir, I beg to lay on the Table, under sub-section (3) of section 13 of the Representation of the People Act, 1950, a copy each of the following Notifications of the Ministry of Law: —

- (i) Notification G.S.R. No. 420, dated the 5th March, 1964, publishing the Delimitation of Council Constituencies (Punjab) Amendment Order, 1964. [Placed in Library. See No. LT-2562/64].
- (ii) Notification G.S.R. No. 421, dated the 5th March, 1964, publishing the Delimitation of Council Constituencies (Mysore) Amendment Order, 1964. [Placed in Library. See No. LT-2563/64].

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (1963-

6)

SECRETARY: Sir, I beg to lay on the Table a copy each of the following Reports:

- (i) Twenty-second Report of the Public Accounts Committee (1963-64) on the Finance Accounts of Central Government, 1961-62—Chapter I of Audit Report (Civil), 1963.
- (ii) Twenty-third Report of the Public Accounts Committee (1963-64) on the Audit Report (Commercial) 1963.
- (iii) Twenty-fourth Report of the public Accounts Committee (1963-64) on the Appropriation Accounts (Civil) 1961-62 and Audit Report (Civil), 1963 relating to Ministries of Scientific Research and Cultural Affairs (now Education), Transport and Works, Housing and Rehabilitation.

- (iv) Twenty-fifth Report of the Public Accounts Committee (1963-64) on the Appropriation Accounts (Civil), 1961-62 and Audit Report (Civil), 1963, relating to the Ministries of Finance and Steel, Mines and Heavy Engineering and the Financial Results (Civil Grants) and Grants-in-aid.

SECOND REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT.

SHRI LOKANATH MISRA (Orissa): Sir, I beg to lay on the Table a copy of the Second Report of the Joint Committee of the Houses on Offices of Profit.

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE CONSTITUTION (SEVENTEENTH AMENDMENT) BILL, 1963.

SHRI NAFISUL HASAN (Uttar Pradesh): Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill further to amend the Constitution of India.

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE CONSTITUTION (SEVENTEENTH AMENDMENT) BILL, 1963

SHRI NAFISUL HASAN (Uttar Pradesh): Sir, I beg to lay on the Table a copy of the evidence given before the Joint Committee of the Houses on the Bill further to amend the Constitution of India.